

DIVISION BENCH

O-121

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/619(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th February, 2021, 10:30 A.M

Name of the Company		M/S. DAKALIA BROTHERS PVT. LTD Vs. M/S. SARAF GLASS PRIVATE LIMITED	
Under Section		IBC under Sec 7	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Mr. Saurav Jain, Advocate] For the Financial Creditor

ORDER

1. Ld. Counsel for the Financial Creditor is present.
2. Since the matter is coming up for the first time after a long hiatus, we deem fit to issue Court Notice to the Corporate Debtor by Speed Post. The Registry is directed to place the Court Notice along with the tracking information on the record. Upon receipt of the Court Notice, Corporate Debtor shall have three weeks to file reply. Copies of the reply shall be served on the Ld. Counsel appearing for the Financial Creditor.
3. List this matter on 22/04/2021.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**